

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

2

O.A. No. 453/94.

Date of decision 18.10.94.

Kanwar Lal Mittal

....Applicant.

Vs.

Union of India & ors.

....Respondents.

Coram: Hon'ble Mr. Justice D.L. Mehta, Vice Chairman.
Hon'ble Mr. N.K. Verma, Administrative Member.

For the applicant - Mr. D.P. Gung, advocate.

ORDER (ORAL)

(Hon'ble Mr. Justice D.L.Mehta, Vice Chairman

...

Heard the learned counsel for the applicant.

2. At this stage, the applicant cannot get any relief. However, if the scheme is changed or benefit is extended retrospectively under a new scheme, the applicant can claim the benefit of the same, if available to him under the new scheme which may be introduced at a later stage.

O.A. stands disposed of accordingly.

N.K. Verma

(N.K. VERMA)
ADMINISTRATIVE MEMBER

D.L. Mehta
(D.L. MEHTA)
VICE CHAIRMAN

'MS'